

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-108
IB-898/ND/2020

IN THE MATTER OF:

Z-Com India Pvt Ltd

Vs.

Frontline (NCR) Business Solutions Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 22.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Partho Bhattacharya, Advocate

For the Respondent :

ORDER

In course of arguments, it has come to our notice that the last payment was made on 25.03.2020, whereas the demand notice was sent on 02.07.2020 and it was duly deliver upon the respondent on 06.07.2020.

After some arguments, Ld. Counsel appearing for the petitioner seeks time to convince us from the point whether the application filed by him is hit by amended Section 10 A of the IBC or not? List on 29.09.2020.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)